

(d) The National Film Development Corporation has been asked to take specific measures to either give loans or seed money for the construction of cinema houses particularly in the countryside.

(e) So far, N.F.D.C. has sanctioned loans totaling Rs. 85.76 lakhs in 17 cases for permanent theatres. No loan application for open air theatre has so far been received by the Corporation.

मथुरा तेल शोधक कारखाने के पारिस्थितिकीय प्रभावों का अध्ययन करने के लिए समिति

* 325. श्री निहाल सिंह : क्या पेट्रोलिएम तथा रसायन और उर्बरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मथुरा तेल शोधक कारखाने के पारिस्थितिकीय प्रभावों का अध्ययन करने के लिये डा० एस० वरदराजन की अध्यक्षता में विशेषज्ञ समिति गठित की गई थी ; और

(ख) यदि हां, तो क्या उक्त समिति ने इस बीच अपना प्रतिवेदन प्रस्तुत कर दिया है और यदि हां, तो उस पर क्या कार्यवाही की गई है ?

पेट्रोलिएम , रसायन और उर्बरक मंत्री (श्री प्रकाश चन्द्र सेठी): (क)जी, हां ।

(ख) समिति की रिपोर्टें जो कि सरकार को दिसम्बर, 1967 में प्रस्तुत की गई थी, संसद के दोनों सदनो में 14-8-1978 को रखी गई थी । सरकार ने मथुरा आगरा क्षेत्र में प्रदूषण के स्तर को नियंत्रण में रखने के लिए विभिन्न उपायों के कार्यान्वयन को देखने

के लिए विज्ञान तथा प्रौद्योगिकी विभाग के सचिव की अध्यक्षता में एक उच्च समिति की नियुक्ति की है । इन उपायों के कार्यान्वयन में प्रगति की समीक्षा के लिए समिति समय समय पर बैठकें आयोजित करती है ।

Delay in implementation of DESU, Projects

*326. SHRI MANGAL RAM PREMI: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that several important projects of DESU have been considerably delayed;

(b) if so, the names of the projects stating the period of delay and reasons therefor;

(c) the estimated rise in the cost of the projects as a result of delay in their completion; and

(d) the steps taken by Government to ensure their completion without further delay?

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) There has been minor delay in the installation of new electrostatic precipitators for units 2, 3 & 4 at I.P. Station and 66 KV transmission lines.

(b) and (c) The delay relating to the provision of additional electrostatic precipitators at the I.P. Station is due to the delay in transportation of the imported material from Bombay to Delhi, and also on account of non-availability of steel. In respect of the 66 KV transmission lines, the delay is on account of the non-supply of tower materials. The increase in cost on account of the delay in respect of the transmission lines is roughly Rs. 2.5 lakhs over a total estimated cost of Rs. 2.27 crores, while there has been no impact in cost in respect of the electrostatic precipitators. The delay in respect of the transmission lines is

of about two years, and very marginal in respect of the work relating to the electrostatic precipitators.

(d) DESU has been advised to make arrangements for movement of material from Bombay to Delhi either by rail or by road, and also to monitor the progress very closely.

Short circuit facilities at the Central Power Research Institute, Bangalore

2960. SHRI BHIKHU RAM JAIN: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the short circuit testing facilities at the Central Power Research Institute, Bangalore are not adequate thereby hampering the improvement of quality of transformers; and

(b) the measures proposed to be adopted in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) The Central Power Research Institute is taking steps to augment its testing facilities so as to meet the total testing needs for transformers required for the power system in the country. A scheme for installation of another short circuit generator of 2500 MVA capacity has recently been sanctioned and the proposal is under execution.

Complaints against DGS&D, New Delhi

2961. SHRI SAMAR MUKHERJEE: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have received complaints of irregularities on the part of DGS&D, New Delhi, from Spares Corporation, Calcutta-16 in the matter of tenders for supply of street plates for KOMATSU Crawler Tractors;

(b) if so, the nature of the complaint; and

(c) the action taken by Government thereon.

THE MINISTER OF STATE IN THE MINISTRY OF REHABILITATION (SHRI BHAGWAT JHA AZAD):

(a) Yes, Sir.

(b) The allegations made are as follows:

(1) Order was placed on a particular firm for material entirely different from that specified in the drawing. In so doing, no opportunity was given to other tenderers.

(2) Placement of order is not related to the quoted price.

(3) The order was manipulated through highly objectionable and corrupt means by the concerned firm and one officer of the DGS&D and one officer of Controllerate of Inspection (Vehicles), Ahmednagar and possibly the Indentor as well were involved.

(c) The matter is being enquired into.

Guidelines for merger of firms

2962. SHRI S. M. KRISHNA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether he recently stated in Bombay that Government will shortly announce MRTP (Classification of Goods) Rules and publish detailed guidelines relating to merger and amalgamation of firms under Section 72A of the Companies Act;

(b) if so, whether this has been done; and

(c) if not, whether he will now lay on the Table a copy each of the reclassification of Goods under MRTP Rules and the guidelines?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) No, Sir.

(b) and (c). A copy of the MRTP (Classification of Goods) Amendment